

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-503**  
IB-145/ND/2023

**IN THE MATTER OF:**

Gunnit Singh Allagh

**Vs.**

State Bank of India & Anr.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 94 IBC

**Order delivered on 22.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Rakesh Kumar, Ms. Preeti Kashyap,  
Mr. Ankit Sharma, Mr. Varun Pandit, Mr. Yash  
Dhawan, Advs.

For the Respondent :

**ORDER**

Ld. Counsel on behalf of the Applicant is present and sought further time to file valid AFA of the proposed IRP as exist now as per order dated 04.03.2024. Time prayed for is granted. List the matter on **31.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**